

[18 August, 2004]

RAJYA SABHA

- * The police should be dealt with for neglecting to inform the family of the patient about the state of unconsciousness. (The son has been reached about 3-4 hours after the death of his mother, for the corpse was completely cold when the son touched his dead mother).
- * The police should handle women prisoners and specially patients, with gender sensitivity. There is no reason to disbelieve a prisoner when she is unconscious and pass it off or rudely ignore it by claiming that it is a natak i.e. feigning illness. We say this on the basis of what Baija and Jyoti have stated before us. Had the women constables acted swiftly, at the first sign of unconsciousness, and cared to call for an ambulance to transport the sick patient, they would have been entitled to praise.

Use of Gelatine in making explosives

1502. SHRIMATI VANGA GEETHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether gelatine is being used mostly by the RW. Naxalites for preparation of explosives; and
- (b) the action taken to monitor that the ban made w.e.f. 1st April, 2004 is effective?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) Instances have come to the notice of the Government about the use of gelatine in the preparation of explosives by naxal outfits.

(b) The Ministry of Commerce & Industry, the nodal Ministry in this regard, has informed the district authorities and the licence holders about the Notification prohibiting the sale, possession and use of Nitro-Glycerine based explosives w.e.f. 1 st April 2004.

Police excesses in Kerala

1503. SHRI A. VIJAYA RAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether an inquiry by the CBI has been sought for the alleged excesses that took place on October 5, 2003 at Killi, Kerala;

(b) if so, the details thereof;

(c) whether the State Women's Commission and State Human Rights Commission submitted its report/order regarding the alleged police excesses that took place on October 5, 2003 at Killi, Kerala;

(d) if so, the details including the action taken on the above reports;

(e) Whether any action has been taken against the police officials associated with the above incidents;

(f) if so, the details thereof; and

(g) the present status of the investigation on Killi case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYAGAVIT): (a) No, Sir.

(b) Does not arise.

(c) to (g) The information is being collected and will be laid on the Table of the House.

Separate Development Board for Konkan Region

1504. SHRI EKANATH K. THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of backwardness of the Konkan region, Government of Maharashtra has been persistently pressing for constitution of a separate development Board for the Konkan region;

(b) whether Konkan is considered as backward as Vidarbha and Marathwada;

(c) whether the Planning Commission has submitted a draft report for constitution of such a board for Konkan in the light of experience in respect of the existing three Development Boards in Maharashtra; and

(d) if so, what decision has since been taken for constitution of the Konkan Board in the light of the Planning Commission study?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYAGAVIT): (a) Yes, Sir. A proposal has been